

THE Dated.....20.11.2014.....
PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 4th July, 1952

The House met at a Quarter Past Eight
of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS
(See Part I)

9-20 A.M.

ELECTION TO COMMITTEES
CENTRAL ADVISORY BOARD OF
ARCHAEOLOGY.

مولانا آزاد : جناب میں تحریر کرتا ہوں کہ یہ ہاؤس ایک ایسے تھلک سے جو اسپیکر تھہرا دیں۔ تین ممبروں کے چناؤ کی کارروائی انجام دے۔ یہ ممبر۔ ہینٹرل ایڈوائزرز بورڈ آف آرکیالاجی میں جو گورنمنٹ آف انڈیا نے بلائی ہے اس کے ممبر کی حیثیت سے کام کریں گے۔

[The Minister of Education, Natural Resources and Scientific Research (Maulana Azad): I beg to move:

“That this House do proceed to elect, in such manner as the Speaker may direct, three members from the House of the People to serve on the Central Advisory Board of Archaeology constituted by the Government of India.”]

Mr. Speaker: The question is:

“That this House do proceed to elect, in such manner as the Speaker may direct, three members from the House of the People to serve on the Central Advisory Board of Archaeology constituted by the Government of India.”

The motion was adopted.

80 P.S.D.

ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

مولانا آزاد : جناب میں تحریر کرتا ہوں کہ یہ ہاؤس ایک ایسے تھلک سے جو اسپیکر تھہرا دیں۔ اپنے اندر سے دو ممبروں کے چلنے کی کارروائی انجام دے۔ یہ دونوں ممبر آل انڈیا کونسل ذر تیکنیکل ایجوکیشن میں اس کے ممبر کی حیثیت سے تین برس تک کام کریں گے۔ ان کی ممبری ۲۹ اپریل سنہ ۱۹۵۵ میں ختم ہو جائیگی۔

[Maulana Azad: I beg to move:

“That this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to be members of the All India Council for Technical Education for a term of three years ending the 29th April, 1955.”]

Mr. Speaker: The question is:

“That this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to be members of the All India Council for Technical Education for a term of three years ending the 29th April, 1955.”

The motion was adopted.

COURT OF ALIGARH MUSLIM UNIVERSITY

مولانا آزاد : جناب میں تحریر کرتا ہوں کہ مسلم یونیورسٹی علی گڑھ کے ریوائزڈ اسٹیجوٹس کے اسٹیجوٹ ۸ کے بلاؤ (۱) آئٹم ۱۸ کے ماتحت یہ ہاؤس ایک ایسے طریقے سے جو اسپیکر تھہرا دیں۔ دو ممبروں کے چلنے کی کارروائی

[مولانا آزاد]

انجام دے - یہ دونوں ممبر مسلام
یونیورسٹی کے کورٹ میں اس نے ممبر
کی حیثیت سے پانچ برس تک کام
کرینگے ۔

[Maulana Azad: I beg to move:

"That in pursuance of item (xviii) of Clause (1) of Statute 8 of the revised Statutes of the Aligarh Muslim University, this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to be members of the Court of the Aligarh Muslim University for a period of five years."

Mr. Speaker: The question is:

"That in pursuance of item (xviii) of Clause (1) of Statute 8 of the revised Statutes of the Aligarh Muslim University, this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to be members of the Court of the Aligarh Muslim University for a period of five years."

The motion was adopted.

COURT OF BANARAS HINDU UNIVERSITY

مولانا آزاد : جناب میں تحریک
کرتا ہوں ہوں کہ ہندو یونیورسٹی
بنارس کے ریوائنڈ اسٹیچوٹس کے
اسٹیچوٹ ۱۴ کے کلاز (۱) آئٹم ۱۷ کے
مطابق یہ ہاؤس ایک ایسے طریقے سے
جو اسپیکر ٹھہرا دیں - دو ممبروں کے
چناؤ کی کارروائی انجام دے - یہ بنارس
ہندو یونیورسٹی کورٹ میں اس کے ممبر
کی حیثیت سے پانچ برس تک کام
کرینگے ۔

Maulana Azad: I beg to move:

"That in pursuance of item (xvii) of Clause (1) of Statute 14 of the revised Statutes of the Banaras Hindu University, this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to be members of the Court of the Banaras Hindu University for a period of five years."

Mr. Speaker: The question is:

"That in pursuance of item (xvii) of Clause (1) of Statute 14 of the revised Statutes of the Banaras Hindu University, this House do proceed to elect in such manner as the Speaker may direct,

two members from among themselves to be members of the Court of the Banaras Hindu University for a period of five years."

The motion was adopted.

INDIAN COUNCIL OF MEDICAL RESEARCH

The Minister of Health (Rajkumari Amrit Kaur: I beg to move:

"That this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to sit on the Governing Body of the Indian Council of Medical Research."

Mr. Speaker: The question is:

"That this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to sit on the Governing Body of the Indian Council of Medical Research."

The motion was adopted.

Mr. Speaker: I have to inform hon. Members that the following dates have been fixed for receiving nominations and holding elections, if necessary, in connection with the following Committees:

Date for nomination election.

1. Central Advisory Board of Archaeology	7-7-1952	10-7-1952
2. All India Council for Technical Education		
3. Court of the Aligarh Muslim University		
4. Court of the Banaras Hindu University	8-7-1952	11-7-1952
5. Indian Council of Medical Research		

The nominations for these Committees will be received in the Parliamentary Notice Office upto 12 noon on the dates mentioned for the purpose. The elections, which will be conducted by means of the single transferable vote, will be held in the Deputy Secretary's Room (No. 21) in the Parliament House between the hours 10-30 A.M. and 1 P.M.

APPROPRIATION (RAILWAYS)
NO. 2 BILL

The Minister of Railways and Transport (Shri L. B. Shastri): I beg to move*:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1952-

*Moved with the recommendation of the President.